

(2025) 11 SIK CK 0004
In the Sikkim High Court
Case No : Criminal Appeal No. 19 Of 2024

Rudra @ Sonam Lepcha

APPELLANT

Vs

State Of Sikkim

RESPONDENT

Date of Decision : 05-11-2025

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 394
Bharatiya Nagarik Suraksha Sanhita, 2023 — Section 435

Citation : (2025) 11 SIK CK 0004

Hon'ble Judges : Meenakshi Madan Rai, J; Bhaskar Raj Pradhan, J

Bench : Division Bench

Advocate : Bhusan Nepal, Yadev Sharma

Final Decision : Disposed Of

Judgement

Meenakshi Madan Rai, J

Learned Counsel for the Appellant submits that he is in receipt of a copy of letter bearing Memo No.446/GOS/PRISON/2025, dated 30-08-2025, addressed to the Member Secretary, State Legal Services Authority, Development Area, Gangtok, from the Jailor, State Central Prison, Rongyek. The letter contains the information that the convict/Appellant in the instant matter was diagnosed with the case of moderately differentiated squamous cell carcinoma of the left aryepiglottic fold and pyriform sinus and had undergone chemo-radiation therapy at STNM Hospital. He developed health complications on 29-08-2025, upon which he was admitted to the STNM Hospital and his family members duly informed but he passed on 30-08-2025, at the hospital at around 0815 hours. That, in the circumstances the matter may be disposed of accordingly.

Learned Additional Public Prosecutor has no objection.

In the circumstances, the Appeal abates against the Appellant, relevantly there are no submissions in the context of the proviso to Section 394 of the Code of Criminal Procedure, 1973 (now Section 435 of the Bharatiya Nagarik Suraksha

Sanhita, 2023) and the Appellant having passed more than a month ago.

Copy of the letter dated 30-08-2025, is taken on record.

Appeal stands disposed of accordingly.